

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 10 JAN 94

APPLICATION NO(s) 525 of 93

APPLICANTS: Ramakrishnaiah and nine others. RESPONDENTS: Secretary, M/o. Communications, New Delhi and Others.

TO.

1. Sri.T.R.Sridhar,
Advocate, No.11,
Second Floor,
First Cross,
Sujatha Complex,
Gandhinagar, Bangalore-9.
2. Secretary, Ministry of Communication, New Delhi.
3. The Director General, Telecommunications, Banchar Bhavan, New Delhi.
4. The Chief General Manager, Karnataka Telecom Circle, No.1, Old Madras Road, Ulsoor, Bangalore-8.
5. ✓ The General Manager, Bangalore Telecom District, K.G.Road, Bangalore-9.
6. Sri.G.Shanthappa, Addl. Central Govt. Stng. Counsel, High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 03-12-1993.

S. Shanmugha
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Amma Ashulath
Decided for
SV. 5
10/1/94

CETRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

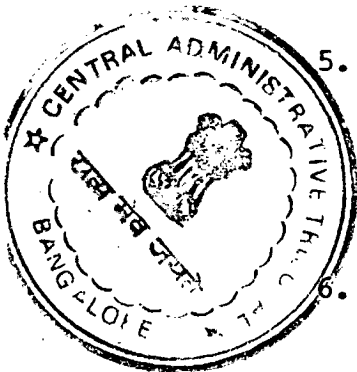
O.A.No.525/93

FRIDAY THIS THE THIRD DAY OF DECEMBER 1993

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

1. Ramakrishnaiah
Aged 32 years,
S/o Venkatappa,
Wireman,
Office of the Asst.Engineer,
Maintenance I,
Vijayanagar,
Bangalore.
2. K. Jayashankar,
Aged 34 years,
S/o N. Krishnappa,
Wireman
Office of the Asst. Engineer,
BCM Maintenance,
5th Floor, NIB,
Bangalore.
3. R. Loganathan,
Aged 35 years, Wireman,
S/o Ramaswamy Naidu,
Office of C-Dot Ulsoor Exchange,
Bangalore.
4. A Palani,
Aged 39 years,
So Annamalai
Wireman,
Office of the Ulsoor,
II X-Bar Exchange,
Bangalore.
5. C. Gabriel,
Aged 39 years,
S/o Chinnappan,
Wireman,
Office of the PBX Ulsoor,
Bangalore.
6. B. Shivakumar,
Aged 35 years,
S/o M. Basappa,
Wireman,
Office of the SHA MDF
Bangalore.
7. M.R.Gopalakrishna,
Aged 47 years,
S/o Rangaiah,
Office of the E108 RLV,
Rajajinagar, Bangalore.



8. C. Chinnaraju,
Aged 34 years,
S/o Chinnaswamy,,
Ulsoor II X-Bar Exchange,
Bangalore.
9. S. Raju,
Aged 30 years,
S/o Siddaiah,
Wireman,
Office of the Asst. Engineer,
Intonal TD,
Vijayanagar, Bangalore.
10. Hanumanthaiah,
Aged 40 years,
S/o Thirimaiah,
Wireman,
Office of the Asst. Engineer,
Maintenance I Intonal TD,
Vijayanagar, Bangalore.

... Applicants

[By Advocate Shri Sridhar]

v.

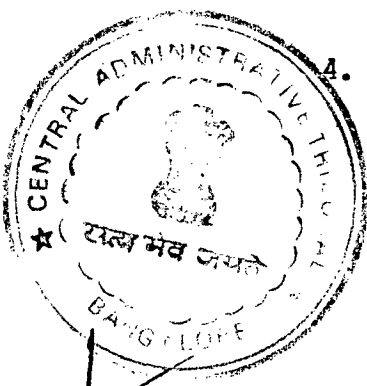
1. Union of India repreented
by Secretary to Government,
Ministry of Communication,
New Delhi.
2. The Director General,
Telecommunications,
Government of India,
Sanchar Bhavan,
New Delhi.
3. The Chief General Manager,
Telecommunications,
Karnataka Circle,
Bangalore.
4. The General Manager,
Telecommunications,
Bangalore.

... Respondents

[By Advocate Shri G. Shanthappa
Addl. Central Govt. Standing Counsel]

ORDER

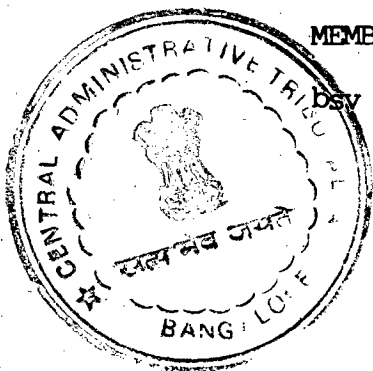
Shri Justice P.K. Shyamasundar, Vice-Chairman:



1. After having heard both sides we think it proper to dispose off this application taking note of the fact that the representation made by one of the applicants seeking parity in pay scales between Wiremen and Liftmen is pending consideration by the Director General, Telecom, New Delhi, a copy of which is also produced at Annexure dated 24.8.1991. We are amazed to note that an year old representation is still pending consideration with the Department. We direct the 2nd respondent or any other competent officer to dispose off Annexure A-3 within 3 months from the date of receipt of a copy of this order. We leave open all the contentions raised herein for consideration by the administrative authority. After disposal off the representation if the applicants still remain disgruntled it would be open to them to approach us once again. With these observations this application stands disposed off. Let a copy of this order be sent to all the respondents for information and necessary action.

Sd-
MEMBER[A]

Sd-
VICE-CHAIRMAN



TRUE COPY
Sd-
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.54/1994 IN
O.A.NO.525/93

TUESDAY THIS THE FIFTEENTH DAY OF NOVEMBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

1. Shri Ramakrishnaiah,
S/o Venkatappa,
Wireman,
Office of the Assistant Engineer,
Maintenance I,
Vijayanagar,
Bangalore
2. Shri K. Jayashankar,
S/o Shri N. Krishnappa,
Wireman
Office of the Assistant Engineer,
BCM Maintenance,
5th Floor, NIB,
Bangalore
3. R. Loganathan,
aged 36 years,
S/o Ramaswamy Naidu,
Wireman
Office of C-Det Ulsoor Exchange,
Bangalore
4. Shri A. Palani,
aged 40 years,
S/o Annamalai
Wireman
Office of the Ulsoor II X Bar Exchange,
Bangalore
5. Shri C. Gabriel,
aged 40 years,
S/o Chinnappan, Wireman,
Office of the PBX Ulsoor,
Bangalore
6. Shri B. Shivakumar,
aged 36 years,
S/o Shri M. Basappa,
Wireman,
Office of the SHA MDF,
Bangalore

7. Shri M.R. Gopalakrishna,
aged 48 years,
S/o Shri Rangaiah
Office of the E108 RLV
Maintenance,
Bangalore
8. C. Chinnaraju,
aged 35 years,
S/o Chinnaswamy,
Ulsoor II X-Bar Exchange,
Bangalore
9. Shri S. Raju,
aged 31 years,
S/o Shri Siddaiah
Wireman
Office of the Assistant Engineer,
Intonal TD,
Vijayanagar,
Bangalore
10. Shri Hanumanthaiah,
aged 41 years
S/o Thimmaiah
Wireman
Office of the Asst. Engineer,
Maintenance I Intonal TD,
Vijayanagar,
Bangalore

Applicants

(By Advocate Dr.M.S. Nagaraja)

v.

1. Union of India,
represented by Shri N. Vittal,
Secretary to Government,
Ministry of Communications,
Sanchar Bhavan,
New Delhi
2. Shri N. Vittal,
Director General,
Telecommunications,
Sanchar Bhavan,
New Delhi
3. Shri N.S. Ramachandran,
Chief General Manager,
Telecommunications,
Karnataka Circle,
Bangalore
4. Shri J. Ramanujam,
General Manager,
Telecommunications
Bangalore

Respondents

(By learned Standing Counsel)
Shri G. Shanthaopa

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Having heard Shri T.R. Sridhar for the applicant, we find that there is little to pursue this matter wherein the complaint is that our directions have not been complied with. We find from the rejoinder filed that our directions have been complied with. Shri T.R. Sridhar says that there is still room for better compliance. If that is so, the cause of actionⁱⁿ that case is different. The applicant will have to join issue afresh by filing an original application. In that view of the matter, we find no reason to pursue this contempt petition further. Therefore, it stands terminated and proceedings are dropped.

Sd-

MEMBER (A)

Sd-

VICE CHAIRMAN

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

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